

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/1061/2018

Jabalpur, this Monday, the 26th day of November, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Gobinda Singh Choahan
S/o Late Shri Krishan Choahan
Aged about 52 years
R/o H.No.2458/A 15/12 Anuradha Colony
Dhobighat Bagich,
Post Temar Bhita District Jabalpur
Madhya Pradesh PIN Code 482001

-Applicant

(By Advocate –**Shri Harish Chandra Singh**)

V e r s u s

1. Union of India
Through the Secretary
Ministry of Communications
& Information Technology Department of posts,
Dak Bhawan, Sansad Marg New Delhi
PIN Code 110001

2. The Additional Director General
(DE) Department of Posts
(DE Section) Dak Bhawan,
Sansad Marg,
New Delhi 110001

3. The Chief Post Master General
M.P. Circle Bhopal (M.P.)
PIN Code 462012

- Respondents

(By Advocate –**Shri S.P. Singh**)

OR D E R (ORAL)**By Navin Tandon, AM:-**

The applicant is aggrieved by the communication dated 28.06.2018 by which he has been intimated that since inquiry is under process, necessary action in regard to his posting as Mail Guard against direct recruit shall be taken after completion of inquiry.

2. Heard the learned counsel of parties.

3. During the course of argument, learned counsel for the applicant has submitted that this Tribunal has already considered a similar issue in Original Application No.200/00700/2017 (**Sandeep Kumar & Ors. vs. Union of India & Ors.**) and other connected OAs decided vide common order dated 04.10.2018. Relevant paragraphs of which read thus:

“16. We have seen that STF is investigating the matter. We consider it fit that they should be allowed to finish the investigation. For this we deem one year’s time from 28.12.2017 to be sufficient.

17. The Competent Authority of the respondent-department is directed to take a decision regarding the appointment of applicants within 15 days from the date of submission of STF report or the time granted in Para 16 above whichever is earlier. We would like to reiterate that the views of Hon’ble Supreme Court as enumerated above be kept in mind while taking a decision. Respondents are also directed to bring these orders to the notice of STF.”

4. The submission of the learned counsel for applicant is that the case of the present applicant is totally covered by the aforesaid order passed by this Tribunal in the matters of Sandeep Kumar

(supra). In the said matter, this Tribunal has given time bound direction to the respondents to decide the issues. He, therefore, prays that this OA may be disposed of in similar terms.

5. Learned counsel for the respondents submits that he has no objection in disposal of this OA in the above terms as the matter has already been referred to the respondents for deciding the issues in terms of orders passed by this Tribunal in OA No.200/700/2017 (supra).

6. Having perused aforesaid order of the Tribunal and the pleadings of the present case, we are of the view that this is a fit case where a similar order in terms of the aforesaid OA can be passed. Accordingly, the order passed in OA 200/700/2017 shall *mutatis mutandis* be applicable in the present O.A. as well.

7. The O.A. is accordingly disposed of in limine. No costs.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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